

(10)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

NO
Selection

O.A. No./229/90

~~MAX NO~~
~~XXX XXX~~

DATE OF DECISION 16.12.92

Shri M.S.Saiyed Petitioner

Shri G.M.Joshi Advocate for the Petitioner(s)

Versus

Union of India Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.V.Krishnan
Vice Chairman

The Hon'ble Mr. R.C.Bhatt
Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

....2.....

Mehmood ali S.Saiyad,
Residing at Kaji Street,
Iqbal Chowk, Patan,
District-Mehsana.

....petitioner

(Advocate : Mr.G.M.Joshi)

versus

Union of India,
To be served through
Superintendent of Post Offices
Patan Division, Patan,
District Mehsana.

....respondent

O R A L J U D G E M E N T

O.A./229/90

Date : 16.12.92

Per : Hon'ble Mr.N.V.Krishnan
Vice Chairman

Shri G.M.Joshi for the applicant.

Heard. He submits that there was an interim order dated 25.5.90 permitting the applicant to appear ~~for~~ ^{in the} ~~the~~ provisionally/examination to be held on 27.5.90.

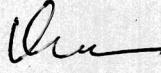
However, after this interim order was passed, no such examination was held. The learned counsel also submits that he has no instruction from the applicant whether he still has any grievance, in respect of the examination.

...3...

2. The respondents also have stated that the examination to be held on 27.5.90 was postponed due to defect in procedure. ~~First~~ examination would be heard only after the O.A. is disposed of. He submits that the O.A. has become infructuous and it is to be closed on that basis.

3. In the circumstances, the application has become infructuous and it is dismissed.


(R.C.Bhatt)
Member (J)


16/12/90
(N.V.Krishnan)
Vice Chairman

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